Pioneer, Delhi, 11/06/2026
Page No: 4, Size: 3.97cm × 24.61cm

NHRC notice to Gujarat Govt over Surat septic tank deaths

PRESS TRUST OF INDIA
New Delhi

The NHRC on Wednesday said it has issued a notice to the Gujarat Government and police authorities over reports that four workers died allegedly after inhaling toxic fumes while cleaning a septic tank at a jewellery manufacturing unit in Surat district.

They entered the tank to clean it "without following any safety protocol" and became victims of toxic fumes. The workers were taken to the hospital by the rescue team, where doctors declared them dead, the National Human Rights Commission said in a statement. The human rights panel said it has taken "suo motu cognisance of a media report that on June 7, four workers died while cleaning a septic tank at a jewellery manufacturing unit in Surat district of Gujarat".

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to Gujarat's chief secretary and Surat's commissioner of police, seeking a detailed report on it in two weeks. The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers, the statement said.

According to the media report, carried on June 8, the waste generated during the jewellery cleaning process is collected in the septic tank, it said.

Hindustan Times, Delhi, 11/06/2026
Page No: 13, Size: 5.79cm × 7.25cm

NHRC TAKES COGNISANCE OF DEATH OF 3 PEOPLE IN PUNJAB

The National Human Rights Commission (NHRC), India, took suo motu cognisance of a media report that on June 1, 2026, three persons died and two others were injured after inhaling toxic fumes while manually cleaning a sewage line inside a factory in Ludhiana district, Punjab. The commission has observed that the contents of the news report, if true, raise serious issues of human rights violations.

Hindustan Times, Delhi, 11/06/2026
Page No: 13, Size: 5.69cm × 12.91cm

NHRC TAKES COGNISANCE OF GIRL PARADING INCIDENT IN UP

The National Human Rights Commission (NHRC), India, took suo motu cognisance of a media report that a 14-year-old girl, belonging to the Scheduled Caste, was tied to a tree and beaten up by a shopkeeper on suspicion of theft in the Deoria district, Uttar Pradesh. Reportedly, the shopkeeper also held the victim by her hair and paraded her through the village. The commission observed that the contents of the news report, if true, raise a serious issue of human rights violations. Therefore, it has issued notices to the District Magistrate and the Superintendent of Police, Deoria, calling for a detailed report on the matter within two weeks. According to the media report, carried on June 2, 2026, after being paraded, the victim was dragged to the shopkeeper's house, tied to a tree and brutally assaulted.

Deshbandhu, Delhi, 11/06/2026
Page No: 1, Size: 6.11cm × 19.87cm

एनएचआरसी ने गुजरात में मजदूरों की मौत पर लिया स्वतः संज्ञान

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गुजरात के सूरत ज़िले में एक ज्वेलरी बनाने वाली यूनिट में सेप्टिक टैंक की सफ़ाई के दौरान चार मज़दूरों की मौत की ख़बर पर स्वतः संज्ञान लिया है। एनएचआरसी ने बुधवार को बताया कि आयोग ने गुजरात के मुख्य सचिव और सूरत के पुलिस कमिश्नर को नोटिस जारी कर दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है। आयोग ने एक मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है, जिसमें बताया गया है कि सात जून को गुजरात के सूरत ज़िले में ज्वेलरी बनाने वाली एक यूनिट में सेप्टिक टैंक की सफ़ाई करते समय चार मजदूरों की मौत हो गई।

Orrisa Post, Online News, 11/06/2026

Source: https://www.orissapost.com/fee-hike-by-private-schools-in-odisha-nhrc-seeks-atr-from-sme-dept/

Fee hike by private schools in Odisha: NHRC seeks ATR from S&ME dept

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the School and Mass Education (S&ME) department over allegations of arbitrary fee hikes by private unaided schools in Odisha.

In a communication dated June 8, 2026, the NHRC directed the S&ME department Commissioner-cum-Secretary N Thirumala Naik to inquire into the matter and submit a report following a complaint filed by social activist Basudev Bhatta.

The complaint alleged that several private unaided schools in the state have been increasing fees arbitrarily, in some cases by as much as 25 per cent annually, allegedly in violation of various guidelines, including those issued by the National Commission for Protection of Child Rights (NCPCR).

It further claimed that concerned government authorities had failed to adequately address public grievances on the issue. After examining the complaint, the Commission observed that the allegations raise serious concerns regarding the human rights of school-going children.

The NHRC noted that excessive fee hikes could make education unaffordable for many families, potentially jeopardising children's Right to Education guaranteed under Article 21 of the Constitution.

"The complainant has levelled serious allegations of human rights violations of school-going children, who, due to exorbitant fee hikes by private schools, remain vulnerable and at risk of denial of their right to education," the Commission stated in its order.

The NHRC has forwarded a copy of the complaint to the S&ME department and asked the state government to take appropriate action. The department has been directed to submit its report to the Commission expeditiously.

The case has been registered as Case No. 475/18/0/2026. The Commission's direction is expected to bring renewed attention to the long-standing issue of fee regulation in private schools across the state.

Source: https://timesofindia.indiatimes.com/india/after-nhrc-rap-up-orders-action-on-costly-private-books-in-schools/articleshowprint/131633060.cms?val=3728

After NHRC rap, UP orders action on costly private books in schools

NEW DELHI: The Uttar Pradesh government has directed education authorities across the state to ensure that schools do not compel parents to buy books from private publishers or designated vendors in violation of RTE Act. The action followed after the National Human Rights Commission (NHRC), acting on a complaint filed by Anubha Shrivastava Sahai, president India Wide Parents Association Lawyer and child rights activist, sought reports from both the union education ministry and the state government on allegations of coercive textbook sales by private schools.

The NHRC took cognisance of the complaint alleging that some CBSE-affiliated private schools in Uttar Pradesh were forcing parents to purchase costly books, workbooks and supplementary material from specific sellers. The commission issued notices to the union education ministry and the UP government, seeking an action taken report within four weeks.

In its order, the NHRC observed that schools were allegedly operating what the report described as a "book mafia", involving "a nexus between school managements, designated vendors and private publishers, that compels parents to purchase costly, non-NCERT books, workbooks and supplementary materials at inflated prices."

The commission further said, "The Commission is, prima facie, of the view that the practices disclosed amount to a violation of Section 29 of the Right of Children to Free and Compulsory Education Act, 2009."

Following the NHRC intervention, Uttar Pradesh's additional chief secretary, secondary education, issued directions to the director of secondary education and district education officers to ensure that no school forces parents to purchase books published by private publishers or from any particular vendor. Officials have also been asked to take necessary action wherever such complaints are received.

The NHRC sought details on whether Section 29 of the RTE Act is being implemented in the state, whether audits of school booklists have been conducted, and whether the National School Bag Policy, 2020, is being enforced.

The UP government said awareness drives and textbook availability campaigns had already been conducted across districts and that instructions were in place to prevent the sale and promotion of unauthorised private guides and supplementary books. District authorities have been directed to investigate complaints promptly and ensure compliance with prescribed textbook norms.

Source: https://english.hindusthansamachar.in/Encyc/2026/6/10/NHRC-SURAT-SEPTIC-TANK-DEATHS.php

NHRC Takes Suo Motu Cognisance of Four Workers' Deaths While Cleaning Septic Tank in Surat

New Delhi, 10 June (H.S.): The National Human Rights Commission (NHRC) has taken suo motu cognisance of the deaths of four workers who died while cleaning a septic tank at a jewellery manufacturing unit in Gujarat's Surat district. Describing the incident as a serious case of human rights violation, the Commission has issued notices to the Gujarat Chief Secretary and the Surat Police Commissioner, seeking a detailed report within two weeks.

In a statement issued on Wednesday, the Commission said media reports indicated that the incident occurred on June 7 when the workers entered the septic tank for cleaning operations without following mandatory safety protocols. They were reportedly exposed to toxic gases inside the tank and lost consciousness.

According to the reports, rescue personnel pulled the workers out and rushed them to a hospital, where doctors declared all four dead.

The NHRC observed that if the contents of the media reports are accurate, the incident represents a grave violation of human rights and raises serious concerns regarding workplace safety and compliance with established regulations.

The Commission has directed the authorities to submit a comprehensive report detailing the current status of the investigation, the circumstances surrounding the incident, and the compensation provided to the families of the deceased workers.

The NHRC also noted reports indicating that waste generated during the jewellery-cleaning process at the manufacturing unit was being deposited in the septic tank where the tragedy occurred.

The Commission's intervention is expected to bring greater scrutiny to workplace safety practices and accountability in hazardous cleaning operations, particularly those involving confined spaces and exposure to toxic substances.

Source: https://www.aninews.in/news/national/general-news/nhrc-takes-suo-motu-cognisance-of-deaths-of-four-workers-in-septic-tank-in-surat-calls-for-detailed-report20260610214358/

NHRC takes suo motu cognisance of deaths of four workers in septic tank in Surat, calls for detailed report

New Delhi [India], June 10 (ANI): National Human Rights Commission on Wednesday took suo motu cognisance of the reported death of four workers while cleaning a septic tank at a jewellery manufacturing unit in the Surat district, Gujarat.

Noting the breach of safety protocols, NHRC issued a notice to the Gujarat Chief Secretary and Surat Police Commissioner, calling for a detailed report on the matter within two weeks.

"The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers," NHRC stated in a release.

Four people died in Surat on June 7 after being exposed to toxic gas while cleaning an Effluent Treatment Plant (ETP) tank at a jewellery manufacturing unit in the Ashwini Kumar area, police said.

DCP Zone-1 Surat, Alok Kumar, said that the incident took place during the routine cleaning of a tank that collects waste from jewellery cleaning operations. He added that four workers went for the cleaning; one fell in, and the others who attempted to rescue him also fell, leading to four fatalities.

"The waste product of the jewellery cleaning flows into a septic tank, which undergoes regular cleaning to remove the accumulated sludge. This cleaning operation is carried out every two months. This morning, a team of four people went there to perform the cleaning. During the process, one man fell into the tank, and the other labourers who went to rescue him also fell in. A total of four deaths have been reported. We are currently registering a case of accidental death," the police official had told ANI.

The officer added that the victims were not equipped with proper safety gear, which likely contributed to the incident. He further stated that, prima facie, chemical poisoning appears to be the cause of death, though the final determination will depend on the post-mortem reports.

"Preliminary examination of CCTV footage does not reveal the presence of any required safety equipment. Prima facie, chemical poisoning seems to be the cause, as sudden deaths resulting from asphyxiation in such contexts often involve chemical poisoning. However, we cannot state this definitively until the doctor's post-mortem report confirms the cause of death," Kumar said.

Authorities have launched an investigation into the incident, and a case has been filed in connection with the deaths. (ANI)

Source: https://www.lokmattimes.com/national/nhrc-seeks-report-on-death-of-four-workers-cleaning-septic-tank-in-surat/amp/

NHRC seeks report on death of four workers cleaning septic tank in Surat

New Delhi, June 10 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media ...
New Delhi, June 10 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of four workers while cleaning a septic tank at a jewellery manufacturing unit in Gujarat's Surat district.

Observing that the contents of the news report, if true, raise a serious issue of violation of human rights, the apex human rights body has issued notices to the Gujarat Chief Secretary and the Surat Commissioner of Police, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the investigation and details of any compensation paid to the next of kin of the deceased workers.

According to the media report carried on June 8, the incident occurred on Sunday when four workers entered a septic tank at a jewellery manufacturing unit in Surat for cleaning work.

Reportedly, the workers entered the tank without following the prescribed safety protocols and became victims of toxic fumes. They were subsequently rescued and taken to a hospital, where doctors declared all four dead.

The septic tank was used to collect waste generated during the jewellery cleaning process at the manufacturing unit.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights," the NHRC said in a statement.

The latest intervention comes weeks after the NHRC took suo motu cognisance of another sewage tank cleaning incident in Delhi's New Ashok Nagar, where one worker died, and another suffered critical injuries after allegedly entering the tank without adequate safety equipment.

In that case, too, the apex human rights body had sought reports from the civic and police authorities, highlighting concerns over recurring violations of safety norms during sewer and septic tank cleaning operations.

Hans India, Online News, 11/06/2026

Source: http://thehansindia.com/news/national/nhrc-seeks-report-on-death-of-four-workers-cleaning-septic-tank-in-surat-1084863

NHRC seeks report on death of four workers cleaning septic tank in Surat

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report regarding the death of four workers while cleaning a septic tank at a jewellery manufacturing unit in Gujarat's Surat district.

Observing that the contents of the news report, if true, raise a serious issue of violation of human rights, the apex human rights body has issued notices to the Gujarat Chief Secretary and the Surat Commissioner of Police, seeking a detailed report within two weeks.

The NHRC said the report is expected to include the status of the investigation and details of any compensation paid to the next of kin of the deceased workers.

According to the media report carried on June 8, the incident occurred on Sunday when four workers entered a septic tank at a jewellery manufacturing unit in Surat for cleaning work.

Reportedly, the workers entered the tank without following the prescribed safety protocols and became victims of toxic fumes. They were subsequently rescued and taken to a hospital, where doctors declared all four dead.

The septic tank was used to collect waste generated during the jewellery cleaning process at the manufacturing unit.

"The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights, the NHRC said in a statement.

The latest intervention comes weeks after the NHRC took suo motu cognisance of another sewage tank cleaning incident in Delhi's New Ashok Nagar, where one worker died, and another suffered critical injuries after allegedly entering the tank without adequate safety equipment.

In that case, too, the apex human rights body had sought reports from the civic and police authorities, highlighting concerns over recurring violations of safety norms during sewer and septic tank cleaning operations.

Republic World, Online News, 11/06/2026

Source: https://www.republicworld.com/amp/india/nhrc-takes-suo-motu-cognisance-of-deaths-of-four-workers-in-septic-tank-in-surat-calls-for-detailed-report-2026-06-10-127722

NHRC Takes Suo Motu Cognisance of Deaths of Four Workers in Septic Tank in Surat, Calls for Detailed Report

Noting the breach of safety protocols, NHRC issued a notice to the Gujarat Chief Secretary and Surat Police Commissioner, calling for a detailed report on the matter within two weeks.

New Delhi: National Human Rights Commission on Wednesday took suo motu cognisance of the reported death of four workers while cleaning a septic tank at a jewellery manufacturing unit in the Surat district, Gujarat.

Noting the breach of safety protocols, NHRC issued a notice to the Gujarat Chief Secretary and Surat Police Commissioner, calling for a detailed report on the matter within two weeks.

"The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers," NHRC stated in a release.

Four people died in Surat on June 7 after being exposed to toxic gas while cleaning an Effluent Treatment Plant (ETP) tank at a jewellery manufacturing unit in the Ashwini Kumar area, police said.

DCP Zone-1 Surat, Alok Kumar, said that the incident took place during the routine cleaning of a tank that collects waste from jewellery cleaning operations. He added that four workers went for the cleaning; one fell in, and the others who attempted to rescue him also fell, leading to four fatalities.

"The waste product of the jewellery cleaning flows into a septic tank, which undergoes regular cleaning to remove the accumulated sludge. This cleaning operation is carried out every two months. This morning, a team of four people went there to perform the cleaning. During the process, one man fell into the tank, and the other labourers who went to rescue him also fell in. A total of four deaths have been reported. We are currently registering a case of accidental death," the police official had told ANI.

The officer added that the victims were not equipped with proper safety gear, which likely contributed to the incident. He further stated that, prima facie, chemical poisoning appears to be the cause of death, though the final determination will depend on the post-mortem reports.

"Preliminary examination of CCTV footage does not reveal the presence of any required safety equipment. Prima facie, chemical poisoning seems to be the cause, as sudden deaths resulting from asphyxiation in such contexts often involve chemical poisoning. However, we cannot state this definitively until the doctor's post-mortem report confirms the cause of death," Kumar said.

Authorities have launched an investigation into the incident, and a case has been filed in connection with the deaths.

Source: https://www.thehindubusinessline.com/news/national/nhrc-issues-notice-to-gujarat-over-death-of-four-workers-in-surat-septic-tank-incident/article71085281.ece

NHRC issues notice to Gujarat over death of four workers in Surat septic tank incident

Acting on media reports, the Commission took suo motu cognisance of the incident, citing safety violations and human rights concerns, and sought a report within two weeks on the investigation status and compensation details

The National Human Rights Commission (NHRC) has issued notices to the Gujarat Chief Secretary and the Surat Police Commissioner over the death of four workers who allegedly died while cleaning a septic tank at a jewellery manufacturing unit in Surat district.

The Commission has sought a detailed report within two weeks on the June 7 incident, including the status of the investigation and any compensation paid to the next of kin of the deceased workers. The NHRC, in an official release issued on Wednesday, said it took suo motu cognisance of the matter based on media reports stating that four workers entered a septic tank at a jewellery manufacturing unit without following prescribed safety protocols and were overcome by toxic fumes. The workers were subsequently taken to a hospital, where doctors declared them dead.

“Reportedly, they entered the tank to clean it without following safety protocol and became victims of toxic fumes,” the Commission said in the statement. Observing that the contents of the news report, if true, raise serious human rights concerns, the NHRC decided to seek reports from the state government and the police authorities.

According to the media report cited by the Commission, waste generated during the jewellery cleaning process was being collected in the septic tank where the accident occurred. The incident has once again highlighted safety lapses during hazardous cleaning operations and the need for strict adherence to prescribed safety norms in confined spaces. The NHRC has directed the Gujarat government and Surat Police to furnish their response within two weeks.

Source: https://theprint.in/india/nhrc-notice-to-gujarat-govt-over-surat-septic-tank-deaths/2956390/

NHRC notice to Gujarat govt over Surat septic tank deaths

New Delhi, Jun 10 (PTI) The NHRC on Wednesday said it has issued a notice to the Gujarat government and police authorities over reports that four workers died allegedly after inhaling toxic fumes while cleaning a septic tank at a jewellery manufacturing unit in Surat district.

They entered the tank to clean it "without following any safety protocol" and became victims of toxic fumes. The workers were taken to the hospital by the rescue team, where doctors declared them dead, the National Human Rights Commission said in a statement.

The human rights panel said it has taken "suo motu cognisance of a media report that on June 7, four workers died while cleaning a septic tank at a jewellery manufacturing unit in Surat district of Gujarat".

The commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to Gujarat's chief secretary and Surat's commissioner of police, seeking a detailed report on it in two weeks. The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased workers, the statement said.

According to the media report, carried on June 8, the waste generated during the jewellery cleaning process is collected in the septic tank, it said.

Source: https://newsonair.gov.in/nhrc-holds-open-house-discussion-on-safeguarding-human-rights-against-digital-arrest-scams/

NHRC holds Open House Discussion on safeguarding human rights against digital arrest scams

The National Human Rights Commission organised an Open House Discussion on safeguarding human rights against digital arrest scams in New Delhi yesterday.

Chairing the discussion, NHRC Chairperson Justice V. Ramasubramanian expressed concern over the growing threat posed by cyber-enabled frauds and highlighted their serious impact on the rights, dignity and security of citizens. Justice Ramasubramanian said that Indians have reportedly lost over 52 thousand 900 crore rupees to cyber-enabled frauds during the past six years, with nearly eight per cent of the losses linked to digital arrest scams. He stressed the need for practical measures to prevent such crimes, improve recovery mechanisms for victims and strengthen law enforcement responses.

During the discussions, a key recommendation emerging from the deliberations was the proposal to recognise digital arrest scams as a distinct offence under the existing legal framework. Participants also suggested stronger safeguards against mule accounts, faster victim compensation and recovery mechanisms, enhanced regulation of digital communication platforms, greater accountability across the digital ecosystem and stronger international cooperation to combat transnational cybercrime networks.

Source: https://www.etvbharat.com/amp/en/state/24-year-old-youth-dies-in-police-custody-in-bihar-family-alleges-foul-play-enn26061004937

24-Year-old Youth Dies In Police Custody In Bihar, Family Alleges Foul Play

Bihar youth dies in custody; police call it suicide, family alleges torture. Following this, a Judicial and an NHRC probe is underway

Patna: In a case of custodial death, a 24-year-old youth was found hanging in a police station in Supaul district of Bihar on Wednesday. He allegedly hanged himself with a rope made out of a strip of cloth.

The incident occurred at the Jadia police station. The deceased has been identified as Bittu Kumar, son of Nandan Yadav from Koriapatti village. On Tuesday night, after he created a ruckus after consuming liquor, his family dialled 112 and handed him over to the police. Bihar has been a dry state since April 2016.

According to the police, he was then taken to the police station and placed in the lock-up. There, he allegedly committed suicide, reportedly due to mental stress from being held in custody.

Bittu's family learned of his death on Wednesday morning and rushed to the police station. His relatives rejected the claim that he took his own life and accused the police of beating him to death.

Bittu's cousin Ramesh Kumar said, "He was assaulted and killed in the police station. There were bruises on his body. There were also marks on his neck that indicated that he had been strangled. He was killed and the police tried to portray it as a suicide."

After the youth's death, his relatives, acquaintances, and villagers blocked State Highway-91 in front of the police station, then staged a protest.

Addressing the situation, Kosi range deputy inspector general (DIG) Kumar Ashish told ETV Bharat that the Jadia station house officer (SHO) and officer on duty were present at the time of the incident.

"The deceased used to suspect his wife of having an affair, used to drink and cause a nuisance. He was under the influence of liquor and was quarrelling with his wife on Tuesday night. His father called the police and handed him over around midnight," Ashish said.

The DIG added that Bittu was brought to the police station and later placed in the lockup after creating a ruckus. The next morning, police personnel took him to the washroom and then returned him to the lockup, where he committed suicide at around 7.30 am.

"The deceased tore off the side of a blanket and hanged himself from the grill of the lockup. He was not beaten up and we are sure that it is a suicide. However, there is negligence on the part of the police personnel present at that time, due to which he was able to commit suicide. They did not keep a watch on him," Ashish said.

Following the death, senior police officers rushed to Jaida. Bittu's body has been sent for a postmortem. It will be conducted under the supervision of a medical board. A judicial enquiry will be conducted into the incident and the National Human Rights Commission (NHRC) will be informed about the custodial death.

Source: https://www.thehindu.com/news/national/kerala/nhrc-directs-collector-to-examine-pantheerankavu-toll-plaza-complaints/article71085087.ece/amp/

Complaint against Pantheerankavu toll plaza draws NHRC's attention

Collector asked to examine allegations of staff misconduct, traffic delays, and safety deficiencies at the NH 66 facility and submit a report within eight days

The National Human Rights Commission (NHRC) has directed the Kozhikode District Collector to examine all complaints related to the functioning of the Pantheerankavu toll plaza on national highway (NH) 66 in Kozhikode and take appropriate action within eight days.

The directive follows a public interest litigation alleging misconduct by the toll plaza personnel, traffic delays affecting motorists and emergency vehicles, and deficiencies in safety infrastructure at the facility.

The petition, filed by human rights activist Noushad Thekkayil, cited a list of complaints from truck drivers, tourist vehicle operators, ambulance drivers, and daily commuters using the highway. According to the petitioner, motorists had reported frequent delays at the toll plaza, particularly during the peak hours, affecting the movement of goods vehicles and passenger transport services.

Ambulance operators were among those who raised concerns, pointing to difficulties in negotiating traffic congestion near the toll plaza during emergencies. Tourist vehicle operators also reported delays during weekends and holiday periods when traffic flow gets choked on the highway owing to the slow movement at the toll plaza.

"There are drivers who fail to use QR-code for toll payments. Such people may take time to make payment using other direct options. Some may struggle to pay it even by using UPI applications. Whatever be the situation, the staff should be polite enough to deal with all types of drivers," said a truck driver who recently locked horns with the toll plaza staff over some technical issues related to the UPI payment. He added the staff should be properly trained in customer care service ahead of their joining with the toll collection team.

A few local drivers who earlier approached the traffic police with similar petitions also recalled instances of discourteous behaviour by some toll plaza employees during hated interactions with motorists. According to them, there were no proper supervisory efforts on the part of senior officials to ensure good behaviour among the staff, who were often compelled to answer public queries regarding poor road maintenance works even after toll was paid on certain stretches.

Some of the daily commuters using the inter-district stretch said recurring bottlenecks at the toll collection point affected the smooth flow of vehicles on one of the busiest sections of NH 66 in Kozhikode city. Lorry operators on the Kozhikode-Palakkad and Kozhikode-Thrissur routes also complained that delays at the facility disrupted their schedules many times and increased total transit time for no reason.

Responding to the complaints, the NHRC sought a report on the matter and directed the Collector to initiate immediate action in consultation with other stakeholders. The Commission's intervention comes amid growing confrontations among highway users over inadequate traffic management, safety concerns, and operational issues at similar toll plazas. Meanwhile, the toll plaza operators, who declined to comment on the public complaints, said they would cooperate with the ongoing investigation and implement necessary changes based on the Collector's instructions.

Sanmarg, Online News, 11/06/2026

Source: https://sanmarg.in/up-news-hindi/allegations-of-irregularities-in-uttar-pradesh-madrasa-appointments-probe-intensifies-following-nhrc-intervention

उत्तर प्रदेश मदरसा नियुक्ति घोटालाः एक ही परिवार के शिक्षक, कर्मचारी

NHRC की शिकायत के बाद यूपी सरकार हरकत में, अनुदानित मदरसों में कथित अवैध नियुक्तियों, परिवारवाद और सरकारी धन के दुरुपयोग की जांच तेज

उत्तर प्रदेश के अनुदानित मदरसों में कथित अवैध नियुक्तियों और वित्तीय अनियमितताओं के गंभीर आरोप सामने आए हैं। मामला राष्ट्रीय मानवाधिकार आयोग (NHRC) में दर्ज शिकायत के बाद प्रकाश में आया, जिसके बाद आयोग ने उत्तर प्रदेश सरकार को नोटिस जारी कर जांच के निर्देश दिए हैं।

रिश्तेदारों की नियुक्तियों पर सवाल

प्रारंभिक जांच और शिकायत में यह आरोप लगाए गए हैं कि कुछ मदरसा प्रबंधकों और प्रधानाचार्यों ने नियमों की अनदेखी करते हुए अपने ही परिवार के सदस्यों जैसे पत्नी, बेटे, दामाद और अन्य रिश्तेदारों को सरकारी अनुदान प्राप्त पदों पर नियुक्त किया।

इस्तीफा देकर वापसी का तरीका

आरोपों के अनुसार, नियमों से बचने के लिए कुछ प्रबंधकों ने एक विशेष तरीका अपनाया। जब किसी रिश्तेदार की नियुक्ति करनी होती थी, तो प्रबंधक अस्थायी रूप से अपने पद से इस्तीफा देकर नियुक्ति प्रक्रिया को प्रभावित करते थे और बाद में दोबारा उसी पद पर लौट आते थे।

यह पूरा मामला सामाजिक कार्यकर्ता इंजीनियर मोहम्मद तल्हा अंसारी द्वारा NHRC में दर्ज कराई गई शिकायत के बाद सामने आया बताया जा रहा है। शिकायत में अनुदानित मदरसों में फंड और भर्ती प्रक्रियाओं में बड़े पैमाने पर अनियमितताओं का आरोप लगाया गया है।

परिवारवाद के आरोप, NHRC ने सरकार को भेजा नोटिस

आयोग ने मामले को मानवाधिकारों और पारदर्शिता से जुड़ा गंभीर मुद्दा मानते हुए उत्तर प्रदेश के मुख्य सचिव को नोटिस जारी किया, जिसके बाद राज्य प्रशासन सक्रिय हुआ।

जांच के दौरान कुछ मदरसों में एक ही परिवार के कई सदस्यों की नियुक्तियों के उदाहरण सामने आने का दावा किया गया है।

जौनपुर के एक मदरसे में एक ही परिवार के कई सदस्य शिक्षक और कर्मचारी पदों पर तैनात बताए गए हैं।

बस्ती जिले के एक मदरसे में प्रबंधक द्वारा कई रिश्तेदारों की नियुक्ति के आरोप लगाए गए हैं।

बाराबंकी के कुछ मदरसों में भी परिवार के सदस्यों की नियुक्तियों के मामले सामने आने की बात कही गई है।

रिकॉर्ड की शुरू हुई फॉरेंसिक जांच

अल्पसंख्यक कल्याण विभाग और मदरसा शिक्षा परिषद के अधिकारियों ने सभी संबंधित मदरसों के भर्ती रिकॉर्ड, चयन प्रक्रिया और अनुमोदन दस्तावेजों की जांच शुरू कर दी है।

अधिकारियों के अनुसार, यदि जांच में अनियमितताएं सिद्ध होती हैं, तो संबंधित प्रबंधकों के खिलाफ जालसाजी और सरकारी धन के दुरुपयोग के तहत कानूनी कार्रवाई की जा सकती है।

इस पूरे मामले की जांच के आधार पर राज्य सरकार अनुदानित मदरसों की भर्ती प्रक्रिया को और सख्त करने और अपात्र कर्मचारियों की नियुक्तियों की समीक्षा करने पर विचार कर सकती है।

Zee News, Online News, 11/06/2026

Source: https://zeenews.india.com/hindi/india/bihar-jharkhand/muzaffarpur/islamic-scholar-haji-parvez-siddiqui-approaches-nhrc-over-sadhu-yadav-statement/3242918

साधु यादव की बढ़ीं मुश्किलें! मुस्लिमों पर दिए विवादित बयान पर हाजी परवेज सिद्दीकी ने NHRC से की कार्रवाई की मांग

Sadhu Yadav statement: हाजी मोहम्मद परवेज सिद्दीकी ने कहा कि मीडिया में प्रसारित वीडियो और समाचार रिपोर्टों के अनुसार साधु यादव ने एक साक्षात्कार के दौरान मुस्लिम समुदाय को कथित रूप से 'गद्दार' कहा और यह भी कहा कि इन सभी का पाकिस्तान में जुगाड़ करना पड़ेगा.
Haji Parvez Siddiqui: राष्ट्रीय अल्पसंख्यक आरक्षण मोर्चा के राष्ट्रीय अध्यक्ष सह प्रख्यात इस्लामिक स्कॉलर हाजी मोहम्मद परवेज सिद्दीकी की ओर से राजद पूर्व सांसद साधु यादव के कथित घृणास्पद और मुस्लिम विरोधी बयान के विरुद्ध राष्ट्रीय मानवाधिकार आयोग (NHRC) में शिकायत दर्ज कराया है. आयोग ने स्वीकार करते हुए डायरी नंबर 13095/IN/2026 जारी कर दिया है.
हाजी मोहम्मद परवेज सिद्दीकी ने कहा कि मीडिया में प्रसारित वीडियो और समाचार रिपोर्टों के अनुसार साधु यादव ने एक साक्षात्कार के दौरान मुस्लिम समुदाय को कथित रूप से 'गद्दार' कहा और यह भी कहा कि इन सभी का पाकिस्तान में जुगाड़ करना पड़ेगा. हाजी सिद्दीकी ने कहा कि यह केवल मुस्लिम समुदाय का ही नहीं, बल्कि भारत के संविधान, लोकतांत्रिक मूल्यों और देश की साझा विरासत का भी अपमान है.
उन्होंने कहा कि किसी पूरे समुदाय को गद्दार बताना और उसे पाकिस्तान भेजने की बात करना करोड़ों भारतीय मुसलमानों की गरिमा, सम्मान और संवैधानिक अधिकारों पर सीधा हमला है. ऐसे बयान समाज में नफरत, भय, असुरक्षा और सांप्रदायिक तनाव का माहौल पैदा करते हैं और राष्ट्रीय एकता और सामाजिक सद्भाव को कमजोर करते हैं.
हाजी सिद्दीकी ने कहा कि भारत का संविधान सभी नागरिकों को समान अधिकार, सम्मान और सुरक्षा प्रदान करता है. किसी भी धार्मिक या अल्पसंख्यक समुदाय के खिलाफ इस प्रकार की भड़काऊ और अपमानजनक भाषा मानवाधिकारों की भावना के विपरीत है और इसे किसी भी कीमत पर सामान्य नहीं माना जा सकता.
इस्लामिक स्कॉलर हाजी सिद्दीकी ने राष्ट्रीय मानवाधिकार आयोग से मामले की निष्पक्ष जांच, बिहार सरकार और संबंधित अधिकारियों से रिपोर्ट तलब करने और आरोप सत्य पाए जाने पर संबंधित व्यक्ति के विरुद्ध विधिसम्मत कार्रवाई सुनिश्चित करने की मांग की है. साथ ही भविष्य में किसी भी समुदाय के खिलाफ घृणास्पद भाषणों पर प्रभावी रोक लगाने के लिए ठोस दिशा-निर्देश जारी करने की भी मांग की है.
हाजी मोहम्मद परवेज सिद्दीकी ने कहा कि NHRC की ओर से शिकायत स्वीकार किया जाना मानवाधिकारों, संवैधानिक मूल्यों और सामाजिक न्याय की रक्षा की दिशा में एक महत्वपूर्ण कदम है. उन्हें उम्मीद है कि आयोग इस मामले में निष्पक्ष और प्रभावी हस्तक्षेप करेगा, ताकि देश में किसी भी नागरिक या समुदाय की गरिमा को ठेस पहुंचाने वाले बयानों के खिलाफ स्पष्ट संदेश जा सके.
उन्होंने देशवासियों से शांति,भाईचारा और संविधान पर विश्वास बनाए रखने की अपील करते हुए कहा कि भारत नफरत नहीं बल्कि समानता, न्याय और आपसी सम्मान के सिद्धांतों पर चलता है.

Source: https://www.pratahkal.com/top-story/up-madarsa-teacher-recruitment-scam-nhrc-probe-illegal-appointments-1600516

सगे-संबंधियों का 'पारिवारिक पैकेज': नियम ताक पर रखकर मदरसों में रची गई चहेतों की भर्ती की बड़ी साजिश|

उत्तर प्रदेश के अनुदानित मदरसों में प्रबंधकों द्वारा नियमों के विरुद्ध अपने ही रिश्तेदारों और पांच-समय दामादों को सरकारी नौकरी देने का मामला सामने आया।

उत्तर प्रदेश के सरकारी सहायता प्राप्त (अनुदानित) मदरसों में नियमों को ताक पर रखकर की गई अवैध नियुक्तियों और वित्तीय अनियमितताओं का एक बड़ा मामला सामने आया है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के कड़े हस्तक्षेप के बाद शुरू हुई प्रशासनिक जांच में भ्रष्टाचार की ऐसी परतें खुली हैं, जिसने पूरे शिक्षा तंत्र को अचंभित कर दिया है। जांच के शुरुआती दायरे में ही यह साफ हो गया है कि कई मदरसा प्रबंधकों और प्रधानाचार्यों ने सरकारी धन का दुरुपयोग करते हुए अपने ही सगे-संबंधियों, बेटों, पत्नियों और यहां तक कि कई-कई दामादों को सरकारी शिक्षक और कर्मचारी के पदों पर अवैध रूप से आसीन कर दिया।

इस पूरे फर्जीवाड़े का पर्दाफाश तब हुआ जब सामाजिक कार्यकर्ता इंजीनियर मोहम्मद तल्हा अंसारी ने राष्ट्रीय मानवाधिकार आयोग के समक्ष एक विस्तृत शिकायत दर्ज कराई। शिकायत में आरोप लगाया गया था कि राज्य के अनुदानित मदरसों को मिलने वाले सरकारी फंड और शिक्षकों की नियुक्तियों में बड़े पैमाने पर धांधली की जा रही है। आयोग ने इस शिकायत को बेहद गंभीरता से लिया और इसे सीधे तौर पर मानवाधिकारों के हनन और पारदर्शिता के उल्लंघन से जुड़ा मामला मानते हुए उत्तर प्रदेश के मुख्य सचिव को नोटिस जारी कर दिया। आयोग के कड़े रुख और जांच के आदेश के बाद अल्पसंख्यक कल्याण विभाग और उत्तर प्रदेश मदरसा शिक्षा परिषद के अधिकारियों ने राज्य के विभिन्न जिलों में नियुक्तियों के रिकॉर्ड खंगालने शुरू किए, जिसके बाद गड़बड़ियों की पूरी सूची सामने आने लगी।

सरकारी सेवा नियमावली के अनुसार, कोई भी मदरसा प्रबंधक या प्रधानाचार्य अपने कार्यकाल के दौरान अपने किसी भी निकट संबंधी की नियुक्ति संस्था में नहीं कर सकता है। इस विधिक अड़चन से बचने के लिए प्रबंधकों ने एक बेहद शातिराना तरीका अपनाया। जब भी किसी रिश्तेदार को नौकरी पर रखना होता था, तो प्रबंधक अपने पद से औपचारिक इस्तीफा दे देता था। इसके बाद कार्यवाहक समिति के जरिए चहेते रिश्तेदार की नियुक्ति की जाती थी और भर्ती प्रक्रिया पूरी होते ही पूर्व प्रबंधक दोबारा अपने पद पर काबिज हो जाता था। इस तरह कानून की आंखों में धूल झोंककर अपनों को सरकारी वेतनमान वाली नौकरियां बांटी गईं।

जांच में सामने आए जिलेवार आंकड़े इस बात की पुष्टि करते हैं कि किस प्रकार एक-एक मदरसे पर पूरे परिवार का नियंत्रण स्थापित हो चुका था। जौनपुर के मछलीशहर स्थित रियाजुल उलूम मदरसे का उदाहरण सबसे चौंकाने वाला है। यहां बकरिदुल खान उर्फ इमरान वर्तमान में सरकारी शिक्षक हैं, जो पूर्व में इसी मदरसे के प्रबंधक रह चुके हैं। उनकी पत्नी महजबी बेगम इसी मदरसे में सरकारी प्रधानाचार्य के पद पर तैनात हैं, जबकि उनके दो बेटे, फैजान अहमद और रिजवान अहमद भी इसी संस्थान में सरकारी शिक्षक के रूप में सेवाएं दे रहे हैं। इतना ही नहीं, परिवार के अन्य करीबी रिश्तेदार महमूद आलम यहां सरकारी क्लर्क हैं, जबकि फरहत अंजुम और तहसीन बानो भी मदरसाकर्मी के रूप में सरकारी कोष से वेतन उठा रहे हैं।

इसी तरह का एक और बड़ा मामला बस्ती जिले के कप्तानगंज स्थित अहले सुन्नत फैजुन्नबी मदरसे में देखने को मिला, जहां के प्रबंधक मुनीर अली ने नियमों को दरकिनार करते हुए अपने एक या दो नहीं, बल्कि पूरे पांच दामादों को सरकारी अध्यापक के पद पर नियुक्त करवा दिया। वहीं जौनपुर के ही अब्रे रहमत मदरसे में प्रबंधक बाबर कुरैशी की बहू अफसू बानो सरकारी क्लर्क के पद पर तैनात पाई गईं। बाराबंकी के अलियाबाद स्थित जमीयतुल फलाह मदरसे में प्रबंधक अफसरी फहीम के दो सगे बेटे, मोहम्मद काशिफ उमैर और मोहम्मद आमिर, सरकारी शिक्षक के पदों पर काम कर रहे हैं। जिले के ही रसौली स्थित जामिया मदीनतुल उलूम मदरसे के प्रबंधक अयाज अहमद ने अपनी पत्नी जेबा बानो और साले मोहम्मद शब्बीर को सरकारी शिक्षक के पद पर नियुक्त कर रखा है।

कानूनी और आधिकारिक पहलू की बात करें तो उत्तर प्रदेश मदरसा शिक्षा परिषद के वरिष्ठ अधिकारियों ने पुष्टि की है कि इन सभी संदिग्ध नियुक्तियों की विस्तृत स्क्रूटनी की जा रही है। जांच अधिकारियों का कहना है कि विज्ञापन जारी करने से लेकर चयन समिति के गठन और नियुक्तियों की अंतिम स्वीकृति तक के सभी दस्तावेजों की फॉरेंसिक और प्रशासनिक जांच जारी है। प्रथम दृष्टया दोषी पाए जाने वाले प्रबंधकों के खिलाफ जालसाजी और सरकारी धन के गबन का मुकदमा दर्ज करने की तैयारी की जा रही है। इस जांच के दूरगामी प्रभाव होंगे, क्योंकि इसके आधार पर राज्य के सभी अनुदानित मदरसों में भर्ती नियमों को कड़ा किया जाएगा और अपात्रों की सेवाएं समाप्त कर सरकारी खजाने की रिकवरी की जाएगी।

Tarun Mitra, Online News, 11/06/2026

Source: https://www.tarunmitra.in/state/gujarat/nhrc-issues-strict-notice-to-gujarat-government-on-death-of/article-146805

चार मजदूरों की मौत पर एनएचआरसी सख्त, गुजरात सरकार को नोटिस जारी...

नई दिल्ली। गुजरात के सूरत जिले में एक आभूषण निर्माण इकाई में सेप्टिक टैंक साफ करते समय चार मजदूरों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है।

आयोग ने इस घटना को गंभीर मानवाधिकार उल्लंघन बताते हुए गुजरात के मुख्य सचिव और सूरत पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने बुधवार को कहा कि मीडिया रिपोर्ट में बताया गया कि घटना 7 जून को हुई जब मजदूर बिना किसी सुरक्षा प्रोटोकॉल का पालन किए टैंक में सफाई के लिए उतरे और जहरीली गैस के शिकार हो गए। उन्हें बचाव दल द्वारा अस्पताल ले जाया गया, जहां डॉक्टरों ने मृत घोषित कर दिया।

आयोग ने कहा कि यदि समाचार रिपोर्ट की सामग्री सही है तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने निर्देश दिया है कि रिपोर्ट में जांच की स्थिति और मृत मजदूरों के परिजनों को दी गई क्षतिपूर्ति का विवरण भी शामिल किया जाए।

आयोग ने कहा कि मीडिया रिपोर्ट में बताया गया कि आभूषण की सफाई प्रक्रिया से उत्पन्न अपशिष्ट को उक्त सेप्टिक टैंक में जमा किया जाता था।

Dainik Bhaskar, Online News, 11/06/2026

Source:
https://www.bhaskar.com/local/mp/vidisha/ganjbasoda/news/tyonda-temple-land-encroachment-priyank-kango-138158385.html

प्रियंक कानूनगो के परिवार पर मंदिर पर कब्जे का आरोप:त्योंदा में पुजारी संगठन ने ज्ञापन सौंपा, कहा- उनका भाई धमकी देता

त्योंदा में राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो के परिवार पर ग्राम कस्बा वागरोद स्थित श्री राधा कृष्ण मंदिर और उसकी सरकारी जमीन पर अवैध कब्जे की कोशिश का आरोप लगा है। इस मामले को लेकर बुधवार को पुजारी संगठन ने तहसीलदार अरविंद यादव को एक ज्ञापन सौंपा।
संगठन ने पीढ़ियों से पूजा-पाठ कर रहे दिव्यांग पुजारी लक्ष्मीनारायण दुबे को हटाने का विरोध करते हुए उन्हें दोबारा नियुक्त करने की मांग की है।
ज्ञापन में आरोप लगाया गया है कि कानूनगो परिवार ने मंदिर में ताला डाल दिया, मूर्ति हटाने की कोशिश की और दिव्यांग पुजारी लक्ष्मीनारायण दुबे को मानसिक रूप से प्रताड़ित कर वहां से हटा दिया।
जमीन नापने पर सामने आया अतिक्रमण
पुजारी संगठन के पदाधिकारियों ने बताया कि जब दिव्यांग पुजारी लक्ष्मीनारायण दुबे ने मंदिर की 27-28 बीघा जमीन की नाप कराई थी, तब उसमें सुदामा प्रसाद नाम के व्यक्ति का 4-5 बीघा जमीन पर अवैध कब्जा पाया गया था।
आरोप है कि सुदामा प्रसाद मंदिर की जमीन छोड़ने से बचने के लिए खुद को मंदिर का पुजारी बता रहे हैं। मंदिर की जमीन नेशनल हाईवे पर होने के कारण प्रियंक कानूनगो और सुदामा प्रसाद का परिवार मिलकर असली पुजारी परिवार को परेशान कर रहा है।
सरकारी जमीनों और नालों पर कब्जे का आरोप
ज्ञापन के साथ सौंपे गए 36 पन्नों के दस्तावेजों में कानूनगो परिवार पर कई अन्य सरकारी जमीनों पर भी कब्जे के आरोप लगाए गए हैं-
सुरक्षित चरनाई की सरकारी जमीन और बावड़ी को खुर्द-बुर्द करने की कोशिश की गई।
सरकारी रास्ते और नाले की जमीन पर निर्माण कार्य करा लिया गया।
सरकारी नाले और मुर्दा मवेशी की जमीन पर प्रियंक कानूनगो ने पेट्रोल पंप की बाउंड्री बनाकर अतिक्रमण किया है, जिसमें पूर्व पटवारी सुदीप गुप्ता (वर्तमान पदस्थापना ग्यारसपुर) पर सही जानकारी न देने का आरोप है।
साल 2017 में तत्कालीन तहसीलदार ने चारागाह भूमि को सुरक्षित रखने का आदेश दिया था, लेकिन त्योंदा तहसील कार्यालय और बागरोद पटवारी ने 9 साल बाद भी इस आदेश को रिकॉर्ड में दर्ज नहीं किया।
जान का खतरा और पद के दुरुपयोग का आरोप
पुजारी संगठन ने आरोप लगाया कि प्रियंक कानूनगो, मयंक कानूनगो, गोविंद शरण कानूनगो और सुदामा प्रसाद से पीड़ित पुजारी परिवार की जान को खतरा है। आरोपी मयंक कानूनगो अधिकारियों पर धौंस जमाता है कि उसका भाई बड़े पद पर है, इसलिए कोई उनका कुछ नहीं बिगाड़ सकता।
इसके अलावा प्रियंक कानूनगो पर यह भी आरोप लगाया गया है कि उन्होंने पुजारी के भाई सूर्य प्रकाश पर एक महिला की मौत का झूठा आरोप लगाया, जबकि वह महिला आज भी जीवित है।
ज्ञापन सौंपने आए पुजारी संगठन के एक सदस्य ने अपनी बात रखते हुए कहा कि यदि इस मामले में कानूनगो परिवार के खिलाफ सख्त कार्रवाई नहीं की गई, उनके दोनों भाइयों की भाजपा सदस्यता रद्द नहीं हुई और दिव्यांग पुजारी को वापस नियुक्त नहीं किया गया, तो आने वाले दिनों में समस्त पुजारी परिवार तहसील कार्यालय के सामने धरना आंदोलन करने के लिए मजबूर होगा।

Source: http://hindi.theprint.in/india/nhrc-issues-notice-to-gujarat-government-over-surat-septic-tank-deaths/984506/

सूरत में सेप्टिक टैंक में हुई मौतों को लेकर एनएचआरसी ने गुजरात सरकार को नोटिस भेजा

नयी दिल्ली, 10 जून (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बुधवार को कहा कि उसने गुजरात के सूरत जिले में एक आभूषण निर्माण इकाई में सेप्टिक टैंक की सफाई के दौरान कथित तौर पर जहरीली गैस के संपर्क में आने से चार श्रमिकों की मौत से जुड़ी खबर का स्वत: संज्ञान लेते हुए राज्य सरकार और पुलिस अधिकारियों को नोटिस जारी किया है।

एनएचआरसी ने एक बयान में कहा कि श्रमिक "बिना किसी सुरक्षा प्रोटोकॉल का पालन किए" टैंक की सफाई करने के लिए उसमें उतरे और जहरीली गैस की चपेट में आ गए। उसने कहा कि बचावकर्मी श्रमिकों को अस्पताल ले गए, जहां चिकित्सकों ने उन्हें मृत घोषित कर दिया।

आयोग ने कहा कि उसने एक मीडिया रिपोर्ट का "स्वतः संज्ञान" लिया है, जिसमें कहा गया है कि सात जून को गुजरात के सूरत जिले में गहने बनाने वाली एक इकाई में सेप्टिक टैंक की सफाई करते समय चार श्रमिकों की मौत हो गई।

एनएचआरसी ने कहा कि अगर खबर में लिखी गई बातें सच हैं, तो इससे मानवाधिकारों के उल्लंघन का गंभीर मुद्दा बनता है।

आयोग ने कहा कि इसलिए उसने गुजरात के मुख्य सचिव और सूरत के पुलिस आयुक्त को नोटिस जारी करके दो हफ्ते में विस्तृत रिपोर्ट सौंपने को कहा है।

एनएचआरसी ने कहा कि रिपोर्ट में जांच की स्थिति और अगर मृतकों के परिजन को कोई मुआवजा दिया गया है, तो उसकी जानकारी शामिल किए जाने का निर्देश दिया गया है।

उसने बताया कि आठ जून को प्रकाशित मीडिया रिपोर्ट में कहा गया था कि आभूषणों की सफाई की प्रक्रिया के दौरान निकलने वाला अपशिष्ट सेप्टिक टैंक में डाला जाता है।

Amar Ujala, Online News, 11/06/2026

Source: https://www.amarujala.com/haryana/rohtak/the-national-human-rights-commission-filed-a-case-against-a-child-for-not-administering-rabies-vaccine-rohtak-news-c-17-roh1020-869766-2026-06-09

Rohtak News: बच्चे को रेबीज वैक्सीन नहीं लगाने पर राष्ट्रीय मानवाधिकार आयोग ने दर्ज किया केस

रोहतक। पीजीआई में 10 साल के बच्चे को रेबीज की तीसरी वैक्सीन नहीं लगाने को लेकर मामले पर राष्ट्रीय बाल अधिकार सरंक्षण आयोग के बाद राष्ट्रीय मानवाधिकार आयोग ने भी केस दर्ज कर लिया है। बच्चे के अभिभावकों ने कार्रवाई की मांग की है।

इससे पहले राष्ट्रीय बाल अधिकार सरंक्षण आयोग ने मामले को संज्ञान में लेकर उपायुक्त सचिन गुप्ता से सात दिन में एक्शन टेकन रिपोर्ट मांगी थी। उपायुक्त ने पीजीआई से मामले को लेकर जवाब-तलब किया था। इस पर पीजीआई ने एक कमेटी का गठन किया लेकिन उसकी रिपोर्ट को लेकर संस्थान के जनसंपर्क अधिकारी डॉ. वरुण अरोड़ा ने कुछ पता नहीं होने का दावा दिया है।

बच्चे की माता रेणु फोगाट की शिकायत है कि उनके 10 वर्षीय बेटे का गिलहरी के काटने पर पीजीआई में इलाज चल रहा था। इलाज के दौरान ही 12 फरवरी को रेबीज की तीसरी वैक्सीन लगनी थी लेकिन वह निर्धारित दिन नहीं लग पाई।
इसके बाद पीजीआई के आपातकालीन विभाग में 13 फरवरी को वैक्सीन लगवाने पहुंचे तो कहा गया कि अगले दिन ओपीडी में आना। मना करने के बाद सीएमओ की मोहर भी लगवा ली थी। मोहर के बाद भी डॉ. अल्का यादव की टीम ने उन्हें वैक्सीन लगवाने से मना कर दिया।
बार-बार प्रार्थना के बाद भी वैक्सीन नहीं लगाई गई। इसके लिए डॉ. अल्का यादव से संपर्क किया तो उन्होंने ड्यूटी न होने का हवाला देकर मना कर दिया जबकि ड्यूटी रोस्टर में दर्ज थी।
सीपी ग्राम पोर्टल पर शिकायत के जवाब में डॉ. अल्का यादव ने बच्चे पर दुर्व्यवहार के आरोप लगाए हैं। बच्चे की मां का कहना है कि उन्होंने पीजीआई की तरफ से सभी आरोपों के खंडन को बिंदुवार गलत साबित भी किया है। इसको लेकर डॉ. अल्का यादव से भी संपर्क करने का प्रयास किया लेकिन कोई जवाब नहीं दिया।
वर्जन :
उपायुक्त सचिन गुप्ता की तरफ से जवाब मांगने पर संस्थान ने कमेटी गठित की थी। कमेटी की बैठक भी हो चुकी है लेकिन रिपोर्ट को लेकर कुछ पता नहीं है। पता करके आपको अपडेट देता हूं। -डॉ. वरुण अरोड़ा, जनसंपर्क अधिकारी, पीजीआई।

Source: https://newsonair.gov.in/hi/the-nhrc-organized-a-meeting-on-the-protection-of-human-rights-against-digital-arrest-scams/

एनएचआरसी ने डिजिटल गिरफ्तारी घोटालों से मानवाधिकारों की सुरक्षा पर बैठक का आयोजन किया

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने कल नई दिल्ली में डिजिटल गिरफ्तारी घोटालों से मानवाधिकारों की सुरक्षा पर एक बैठक का आयोजन किया। बैठक में आयोग के अध्यक्ष न्यायमूर्ति वी. रामासुब्रमणियन ने साइबर धोखाधड़ी से बढ़ते खतरे पर चिंता व्यक्त की और नागरिकों के अधिकारों, तथा सुरक्षा पर इसके गंभीर प्रभाव के बारे में बताया। न्यायमूर्ति रामा सुब्रमणियन ने कहा कि पिछले छह वर्षों में भारतीयों ने साइबर धोखाधड़ी में 52 हजार 900 करोड़ रुपये से अधिक की रकम गंवाई है, जिसमें से लगभग आठ प्रतिशत नुकसान डिजिटल धोखाधड़ी से संबंधित है। उन्होंने ऐसे अपराधों को रोकने और कानून प्रवर्तन एजेंसियों की प्रतिक्रिया को मजबूत करने के व्यावहारिक उपायों की आवश्यकता पर बल दिया।

चर्चा में विचार-विमर्श के बाद सामने आईं प्रमुख सिफारिशों में से एक मौजूदा कानूनी ढांचे के तहत डिजिटल धोखाधड़ी को एक अलग अपराध के रूप में मान्यता देने का प्रस्ताव था। बैठक में शामिल प्रतिभागियों ने फर्जी खातों के खिलाफ मजबूत सुरक्षा उपाय, पीड़ितों के लिए त्वरित मुआवजा और वसूली तंत्र, डिजिटल संचार प्लेटफार्मों का बेहतर प्रबंधन, डिजिटल प्रणाली में अधिक जवाबदेही और अंतरराष्ट्रीय साइबर अपराध नेटवर्क से निपटने के लिए मजबूत अंतरराष्ट्रीय सहयोग का भी सुझाव दिया।

Source: https://navbharattimes.indiatimes.com/state/uttar-pradesh/lucknow/aided-madrasas-illegal-appointments/articleshow/131625772.cms

मदरसों में चल रहा था 'फैमिली पैकेज', कहीं 5-5 दामाद बने सरकारी शिक्षक, तो कहीं रिश्तेदारों की भर्तियां

राष्ट्रीय मानवाधिकार आयोग के हस्तक्षेप करने पर शुरू हुई जांच में कई मदरसों में अवैध नियुक्तियों का पता चला है।
लखनऊ: राष्ट्रीय मानवाधिकार आयोग के हस्तक्षेप के बाद शुरू हुई जांच में अनुदानित मदरसों में अवैध नियुक्तियों की परतें खुलने लगी हैं। मदरसा प्रबंधक ने कहीं अपने ही पांच दामादों को सरकारी अध्यापक बना दिया तो कहीं नियमों को दरकिनार कर रिश्तेदारों की भर्ती की गई।
मदरसों में गड़बड़ियों का लगाया था आरोप
सामाजिक कार्यकर्ता इंजीनियर मोहम्मद तल्हा अंसारी ने बीतो दिनों राष्ट्रीय मानवाधिकार आयोग में शिकायत कर आरोप लगाया था कि अनुदानित मदरसों को मिलने वाले सरकारी फंड में अनियमितताएं हो रही हैं। आयोग ने इसे मानवाधिकार हनन से जुड़ा मामला मानते हुए इसकी जांच करवाने के निर्देश दिए थे। इसके लिए मुख्य सचिव को नोटिस भी जारी किया गया था।
मदरसों में रिश्तेदारों की हुई नियुक्तियां
शिकायतकर्ता के मुताबिक, जांच शुरू होते ही अनुदानित मदरसों में हुई नियुक्तियों में भ्रष्टाचार की परतें खुलने लगीं। नियमानुसार कोई प्रबंधक या प्रधानाचार्य अपने रिश्तेदारों की नियुक्ति नहीं कर सकता। इससे बचने के लिए कई मदरसों में रिश्तेदारों की नियुक्ति के समय प्रबंधक ने इस्तीफा दिया और नियुक्ति के बाद फिर प्रबंधक बन गए। फिलहाल उप्र मदरसा शिक्षा परिषद के अधिकारियों का कहना है कि मामले की जांच अभी जारी है।
इन मदरसों में एक ही परिवार का कब्जा
जौनपुर के मछलीशहर के रियाजुल उलूम मदरसे में बकरिदुल खान उर्फ इमरान वर्तमान में शिक्षक हैं और इससे पूर्व में वह प्रबंधक रहे हैं। उनकी पत्नी महजबी बेगम यहां सरकारी प्रधानाचार्य हैं। उनका बेटा फैजान अहमद यहां सरकारी शिक्षक है। एक और बेटा रिजवान अहमद यहां सरकारी शिक्षक है। इसके साथ ही उनके रिश्तेदार महमूद आलम यहां सरकारी क्लर्क हैं। उनके एक और रिश्तेदार फरहत अंजुम मदरसाकर्मी हैं। इसके साथ ही रिश्तेदार तहसीन बानो भी मदरसाकर्मी हैं। बाराबंकी के अलियाबाद के जमीयतुल फलाह मदरसे में अफसरी फहीम प्रबंधक हैं। उनका बेटा मो. काशिफ उमैर सरकारी शिक्षक हैं। वहीं, उनका एक और बेटा मो. आमिर भी मदरसे में सरकारी शिक्षक है।
पांच दामाद बने सरकारी शिक्षक
बस्ती जिले के कप्तानगंज के अहले सुन्नत फैजुन्नबी मदरसे में मुनीर अली प्रबंधक हैं। उनके पांच दामाद सरकारी शिक्षक हैं। इसके साथ ही जौनपुर के अब्रे रहमत मदरसे में बाबर कुरैशी प्रबंधक हैं। उनकी बहू अफसू बानो सरकारी क्लर्क है। वहीं, बाराबंकी के रसौली के जामिया मदीनतुल उलूम मदरसे में अयाज अहमद मदरसे के प्रबंधक हैं। उनकी पत्नी जेबा बानो सरकारी शिक्षक हैं। इसके साथ ही उनका साला मों शब्बीर सरकारी शिक्षक हैं।

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
10.06.2026	Gujarat First	11:00	Surat Gas Tragedy: NHRC's entry in Surat gas suffocation case Notice issued to Gujarat Chief Secretary seeking reply Notice also issued to Surat Police Commissioner Ordered to report the entire incident within two weeks Details of compensation received by the deceased's family also sought 4 workers died tragically while cleaning the plant 4 including the supervisor died due to suffocation Police registered a case under 304 and started investigation No accused has been arrested yet	03:05 Min	Breaking News	Abc	
10.06.2026	ZEE J&K LADAKH	10:30	Big Relief for Khurram Parvez: Delhi HC Grants Bail in UAPA Terror Funding Allegations Case	01:48 Min	Breaking News	Abc	

10.06.2026	ETV Telangana	19:30	New Twist in Software Employee Suicide Case -A new twist has emerged in the tragic case involving software employee Vijayareddy, who allegedly died by suicide along with her two children near the Cherlapally–Ghatkesar railway track. The elderly in-laws of the deceased have now approached the Telangana State Human Rights Commission, alleging that they are facing threats from their daughter-in-law's mother and brother. They claimed that since the incident on January 31, they have been receiving threats linked to property disputes and that a rowdy sheeter has also been involved in intimidation attempts.	01:31 Min	Breaking News	Abc	
10.06.2026	DD NEWS UTTARAKHAND	17:00	हरिद्वार पुलिस ने बच्चा चोरी और मानव तस्करी गिरोह का किया भंडाफोड़ -हरिद्वार पुलिस ने अंतरराज्यीय बच्चा चोरी और मानव तस्करी करने वाले एक संगठित गिरोह का पर्दाफाश किया है। बीती 6 जून को कनखल क्षेत्र के बैरागी कैंप से अपहृत तीन साल की मासूम बच्ची को सकुशल बरामद करने के साथ ही पुलिस ने दिल्ली से चोरी किए गए एक अन्य बच्चे को भी मुक्त कराया है।	01:30 Min	Breaking News	Abc	
10.06.2026	NDTV Rajasthan	11:40	Jaisalmer Murder Mystery: Kidnap कर युवक की पीट-पीटकर की हत्या, Police ने आरोपियों को ऐसे दबोचा! -	04:37 Min	Breaking News	Abc	

10.06.2026	DD News	15:00	उन्नाव में साधु की हत्या पर बड़ा बवाल -उत्तर प्रदेश के उन्नाव जिले के बांगरमऊ से एक बेहद सनसनीखेज मामला सामने आया है, जहां घूरे टोला मोहल्ले में एक निर्माणाधीन मंदिर में साधु बाबा मिलन दास की धारदार हथियार से मारकर निर्मम हत्या कर दी गई। इस विशेष ग्राउंड रिपोर्ट और वीडियो पैकेज में देखिए कि कैसे मंदिर में साउंड बजाने को लेकर हुए मामूली विवाद के बाद इस खौफनाक वारदात को अंजाम दिया गया, जिसके बाद आक्रोशित लोगों ने हरदोई-उन्नाव मार्ग पर जाम लगाकर भारी प्रदर्शन किया। घटना की गंभीरता को देखते हुए पुलिस प्रशासन ने त्वरित कार्रवाई की और नगर पालिका की जमीन पर बने आरोपियों के अवैध ठिकाने पर बुलडोजर चलाकर उसे पूरी तरह ध्वस्त कर दिया। पुलिस ने मृतक के भाई की तहरीर पर इजराइल, लल्ली, यामीन, शानू और शफी सहित पांच लोगों के खिलाफ नामजद एफआईआर दर्ज की है, जिसमें से तीन आरोपी लल्ली, यामीन और शफी को हिरासत में ले लिया गया है। फॉरेंसिक टीम ने मौके से अहम साक्ष्य जुटाए हैं और बांगरमऊ सीओ संतोष कुमार के नेतृत्व में पुलिस की कई टीमें फरार दो आरोपियों की तलाश में लगातार दबिश दे रही हैं। इलाके में तनाव को देखते हुए भारी पुलिस बल तैनात है। उन्नाव के इस पूरे हत्याकांड की पड़ताल, पोस्टमार्टम रिपोर्ट से जुड़े अपडेट और कानून व्यवस्था की स्थिति को समझने के लिए यह विशेष बुलेटिन अंत तक जरूर देखें।	03:16 Min	Samachar	Priyanka	

10.06.2026	India Today	19:00	UP Double Murder: Father-Son Shot Dead, Mob Lynches Shooter Amid Trader Protests -A double murder in the Baraut area of Uttar Pradesh's Baghpat has raised questions about the state's law and order situation. A tent businessman and his son were shot dead in broad daylight at their shop. The attack was carried out by a history-sheeter and an accomplice. Following the shooting, a mob chased the primary shooter and lynched him on the street. The crime, which occurred just 50 meters from a local police station, stems from an old enmity dating back to a 2015 murder case involving the same family. The second shooter remains absconding, prompting a police manhunt. The incident has sparked outrage among local traders, who have announced a complete market shutdown in Baraut to protest the killings. Heavy police deployment, including senior officials like the IG and DIG, has been put in place to maintain peace. The attack highlights alleged police negligence and ongoing security concerns in the region, with the entire incident caught on camera.	05:15 Min	Breaking News	Abc	
10.06.2026	TV9 Kannada	18:00	Minister Priyank Kharge Reacts Over Grant Discrimination Row In Backward Classes Dept	14:12 Min	Breaking News	Abc	

10.06.2026	TV9 Gujarati	19:00	Custodial Death in Surat's Pandesara Police Station -Police claimed that he suffered an epileptic seizure while being taken for a medical examination. An inquiry into the custodial death has been initiated by assistant commissioner of police (ACP) Z R Desai.	02:48 Min	Breaking News	Abc	
10.06.2026	ABP BIHAR	17:00	Supaul थाना हाजत में मौत से भड़का आक्रोश! कस्टडी में युवक ने लगाई फांसी, परिजनों ने सड़क पर की आगजनी -बिहार के सुपौल जिले से इस वक्त की बेहद सनसनीखेज और कानून-व्यवस्था को हिला देने वाली बड़ी खबर सामने आ रही है, जहाँ जदिया थाना हाजत के अंदर पुलिस कस्टडी में एक २४ वर्षीय युवक की संदिग्ध परिस्थितियों में मौत हो गई है। पुलिस का दावा है कि युवक ने हाजत के कंबल के कपड़े से फांसी लगाकर आत्महत्या की है, जबकि परिजनों ने पुलिस पर गंभीर आरोप लगाते हुए थाने का घेराव कर दिया और एसएच-91 को पूरी तरह जाम कर महा-संग्राम शुरू कर दिया है।	03:02 Min	Breaking News	Abc	

10.06.2026	Orissapost Live	13:05	NHRC seeks report on Odisha private school fee hike -The National Human Rights Commission has sought an Action Taken Report (ATR) from Odisha's School and Mass Education Department over allegations of arbitrary fee hikes by private unaided schools across the state. In a communication dated June 8, 2026, the Commission directed S&ME Department Commissioner-cum-Secretary N. Thirumala Naik to inquire into the matter following a complaint filed by social activist Basudev Bhatta. According to the complaint, several private schools have allegedly increased fees by as much as 25 per cent annually, reportedly violating existing guidelines, including those issued by the National Commission for Protection of Child Rights. The complaint also alleged inadequate action by the authorities in addressing public grievances.	01:39 Min	Breaking News	Abc	

10.06.2026	Sandesh News	13:20	Death of 4 workers in Surat, NHRC takes cognizance of the incident -The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that on 7th June 2026, four workers died while cleaning a septic tank at a jewellery manufacturing unit in Surat district of Gujarat. Reportedly, they entered the tank to clean it without following any safety protocol and became victims of toxic fumes. The workers were taken to the hospital by the rescue team, where doctors declared them dead.	01:30 Min	Breaking News	Abc	